

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-109
IB-976(ND)/2019
C.A No. 305/CIII/ND/2020

IN THE MATTER OF:

M/s. Pee Jay Finance Company Ltd.

Vs.

M/s. V S Matrix Pvt. Ltd.

....APPLICANT

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 16.01.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

MS, SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rahul Adlakha, Advocate

For the Respondent

: Mr. Rajive R. Raj, Advocate

For the Intervener

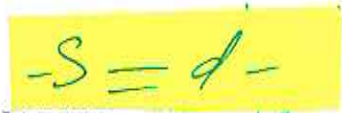
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ORDER

Counsel for the Resolution Professional is present. Counsel for Respondent No.1 is present. Counsel for the Applicant is directed to clarify as whether any of the assets of the Corporate Debtor has been sold during moratorium and file short affidavit on the next date of hearing. Put up on 27.02.2020.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

U.D.Mehta


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)